

विदेश मंत्री (श्री पी० बी० नरसिंह राव) : (क) से (घ) हिन्दी अनुवादकों और हिन्दी अधिकारियों के लिए एक अलग संवर्ग बनाने अथवा केन्द्रीय सचिवालय राजभाषा संवर्ग में शामिल होने के प्रश्न पर अभी भी विचार किया जा रहा है। सभी पहलुओं पर विचार करने के बाद निर्णय लिया जाएगा।

#### Absorption of Commission bearers and Vendors in permanent vacancies

4072. SHRI BHOGENDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Board had in 1976 directed General Managers of all the Railways in the country to register the names of all the Commission bearers and Vendors in order of the length of their services for absorption in the permanent vacancies in various departmental catering units;

(b) if so, whether all such Commission bearers and vendors have been absorbed;

(c) if not, any time-limit for completing absorption;

(d) whether Government have received representation by the commissioned bearers and vendors of Asansol by Railway; and other places; and

(e) if so, Government reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) Even though the Zonal Railway Administrations were advised by this Ministry in 1976 to register the names of Commission Bearers and Vendors for absorption in various departmental catering units, in 1978 a policy decision was taken to absorb Commission Bearers only in a phased manner.

(d) and (e) : Representations from Commission Vendors (not bearers) of Asansol and other places were received in

this Ministry and on examination it was decided that there was no justification for absorption of Commission Vendors as regular employees of departmental catering units.

#### Fazal Committee's report on the set up and working of Shipping Corporation of India and Mugal Lines

4073. SHRI S. B. SIDNAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) what are the recommendations of the Fazal Committee in regard to the set-up and working of the Shipping Corporation of India and Mogul Lines, two shipping companies in the public sector;

(b) whether it is a fact that Indian shipping companies are not free to choose their routes while foreign lines have freedom to choose ports, cargo and routes; and

(c) whether Government propose to review the situation and adopt corrective measures?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL) : (a) The recommendations made by the Fazal Committee are still under consideration of the Government.

(b) Indian ships can operate only under a licence to be granted by the D.G. Shipping to the owners of ships as per the requirement of the Merchant Shipping Act, 1958. While granting these licences, D.G. Shipping is guided by the following, among other, considerations :—

(i) prevention of over-tonnaging on a particular trade route; and

(ii) prevention of unfair competition between Conference and Non-Conference Indian operators where a trade route is covered by Conference/rate agreement etc. In the case of Foreign Shipping Companies, these rules